GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1559 ANSWERED ON:02.12.2014 COGNIZABLE OFFENCE Devi Smt. Rama:Giluwa Shri Laxman

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether instances of cognizable offences are increasing and the offenders of such crimes are not being brought to book;
- (b) if so, the details thereof along with the total number of such cases reported and the number of absconding criminals during each of the last three years and the current year, crime and State/UT-wise; and
- (c) the steps taken by the Government to reduce/check such cases and apprehend all the criminals?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (c): The list of State/UT wise cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under total cognizable crimes under IPC during 2011-2013 is enclosed at Annexure-I. The data on absconding criminals is not maintained separately. However, the list of State/UT wise cases registered and total persons escaped from police custody during 2011-2013 is enclosed at Annexure-II. As the 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. In this regard, Advisory on Crime against Women has been issued on 4th September 2009, Advisory on crime against children has been issued on 16th July, 2010, Advisory on Preventing & Combating Cyber Crime against Children has been issued on 4th January 2012 and Advisory on Registration of FIR irrespective of territorial jurisdiction has been issued on 10th May 2013.